

E-FIR No. 045511/19

PS Vijay Vihar

15.06.2020

Fresh Chargesheet received.

Present : Ld. APP for the State.

IO in person.

Accused persons are stated to be in J.C.

Put up for consideration before the concerned court on
01.07.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 141/2020

PS Subhash Place

15.06.2020

Fresh Chargesheet received.

Present : Ld. APP for the State.

IO in person.

Accused persons are stated to be in J.C.

Put up for consideration before the concerned court on
01.07.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 240/2020

PS Subhash Place

15.06.2020

Fresh Chargesheet received.

Present : Ld. APP for the State.

IO in person.

Accused persons are stated to be in J.C.

Put up for consideration before the concerned court on
01.07.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 183/2020
PS: Kanjhawla
State Vs Arun
U/s 33/58 of Delhi Excise Act

15.06.2020

This is an interim bail application moved on behalf of accused Arun S/o Sh. Changera through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Ms. Sunita Bhatia, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Arun is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent for compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Copy of this order be given dasti to LAC for accused.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 183/2020
PS: Kanjhawla
State Vs Ravinder
U/s 33/58 of Delhi Excise Act

15.06.2020

This is an interim bail application moved on behalf of accused Ravinder S/o Sh. Silak Ram through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Ms. Sunita Bhatia, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Ravinder is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent for compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Copy of this order be given dasti to LAC for accused.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

To,

The Incharge,
Computer Branch,
Rohini Courts,
Delhi.

Sub: Issuance of new digital signature key.

Respected Sir,

It is respectfully submitted that kindly issue a digital signature key for use in the Court of Sh. Atul Krishna Agrawal, Ld. ACMM, N-W, Rohini, Court and oblige.

Thanking you,

Dt:15/06/2020

Yours faithfully,

(Rajesh Kanojia)
Ahland in the court of
Sh. Atul Krishna Agrawal,
Ld. ACMM, N-W, Rohini,

FIR No. 153/2020
PS: Sultanpuri
State Vs Vikram Kumar
U/s 392/394/34 IPC

15.06.2020

Present : Sh. Gopal Sharma, counsel for applicant/accused through
V.C.via CISCO WEBEX Meeting APP

This is an application for calling report from Jail Superintendent regarding non-release of accused.

At this stage, counsel for applicant/accused submits that accused already stands released from the Jail and has prayed to withdraw his application. Accordingly, the present application is dismissed as withdrawn.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned as per rules.

Original order and application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 679/2020
PS: Sultanpuri
State Vs Rajesh @ Rahul
U/s 33 of Delhi Excise Act

15.06.2020

Present : Ld. APP for the State.
Ld. counsel for applicant/accused through Video-Conferencing via CISCO WEBEX Meeting APP

This is an application for bail of accused Amarjeet.

Reply has been filed by the IO.

Heard. Record perused.

As per the allegations, accused has been found in possession of 125 quarter of illicit liquor. IO has reported that accused is involved in 9 other criminal cases. Hence, I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 282/2020
PS: Raj Park
State Vs Amarjeet @ Chhotu
U/s 380/457/411/34 IPC

15.06.2020

Present : Ld. APP for the State.
Ld. counsel for applicant/accused through Video-Conferencing via CISCO WEBEX Meeting APP

This is an application for bail of accused Amarjeet.

Reply has been filed by the IO.

Heard. Record perused.

As per the reply filed by the IO, accused has been found in possession of 23.9 KG of stolen copper wire which were stolen from the factory of complainant in the night. Accused is in J.C. since 18.04.2020 and does not have any previous involvement.

Considering the above, the bail application is allowed to the effect that the accused is admitted to bail on his furnishing a bail bond in the sum of Rs. 15,000/- with one surety of like amount. Bail application is disposed off accordingly.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court. Meeting APP.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 62/2020
PS: Raj Park
State Vs Vikash Paswan
U/s 33/38 of Delhi Excise Act

15.06.2020

Present : Ld. APP for State.

Ld. counsel for applicant/accused through Video-Conferencing via CISCO WEBEX Meeting APP

This is an application for cancellation of NBW of accused and restoring the previous bail bond.

Ld. counsel for applicant/accused submits that accused was granted bail on 10.02.2020 and thereafter police official are regularly visiting his house to arrest him. Case file is with concerned Court.

Heard.

It is pertinent to mention that without looking at the judicial file of the concerned case, it is not possible to conclude whether NBWs had been issued against the accused or not. Even otherwise, Hon'ble Supreme Court and Hon'ble Delhi High Court have clearly directed that in view of the prevailing circumstance due to Corona Virus (COVID -19) pandemic, no coercive steps shall be taken against any accused for default in non-appearance before Court.

The application is misconceived. Hence dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 0635/2020
PS: Sultanpuri
State Vs Anil @ Suraj
U/s 392/34 IPC

15.06.2020

Present : Ld. APP for State.

Ld. counsel for applicant/accused through Video-
Conferencing via CISCO WEBEX Meeting APP

This is an application for bail of accused Anil @ Suraj

Reply has been filed by the IO.

Heard on bail application.

The allegations against the accused is that of having committed robbery with co-accused. Applicant/accused is involved in other criminal cases as well. Robbed mobile phone has also been recovered from the possession of applicant/accused.

I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 0395/2020
PS: Bharat Nagar
State Vs. Sumit
U/s 356/379/34 IPC

15.06.2020

Present : Ld. APP for State.

Ld. counsel for applicant/accused through Video-
Conferencing via CISCO WEBEX Meeting APP

This is an application for bail of accused Sumit.

Reply has been filed by the IO.

Heard on bail application.

The allegations against the accused is that he committed snatching of Rs. 4200/- from the complainant alongwith co-accused. The applicant/accused has been apprehended at the spot. Further, co-accused has been apprehended at the instance of applicant/accused. Further, applicant/accused is also involved in 28 other criminal cases. I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned
Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

FIR No. 243/2020
PS: Maurya Enclave
State Vs. Kapil
U/s 356/379/411 IPC

15.06.2020

Present : Ld. APP for State.

Ld. counsel for applicant/accused through Video-
Conferencing via CISCO WEBEX Meeting APP

This is an application for bail of accused Kapil.

Reply has been filed by the IO.

Heard on bail application.

As per the allegations, mobile phone of complainant was snatched by the accused person which has been recovered from the possession of accused. Accused is involved in other criminal cases and as per the reply filed by the IO, he is habitual offender. Hence, I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020

Devender @ Radhey Vs. Soni and Deendayal
PS: Mangolpuri

15.06.2020

Present : Ld. counsel for complainant alongwith complainant through
Video-Conferencing via CISCO WEBEX Meeting APP

Submissions heard.

Report has not been filed.

Report be called afresh for 19.06.2020 from concerned PS.

Order be strictly complied.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/15.06.2020

FIR No. 83/2020
PS: Ashok Vihar
State Vs Kishan
U/s 392/411/34 IPC

15.06.2020

Present : Ld. APP for the State.
Ld. counsel for applicant/accused through Video-Conferencing via CISCO WEBEX Meeting APP

This is an application for bail of accused Kishan

Reply has been filed by the IO.

Heard on bail application.

Accused is in J.C. since 25.03.2020. Investigation is already completed and chargesheet has been filed before the concerned Court.

Considering the above, the bail application is allowed to the effect that the accused is admitted to bail on his furnishing a bail bond in the sum of Rs. 15,000/- with one surety of like amount. Bail application is disposed off accordingly.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/15.06.2020